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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 26.10.2017.

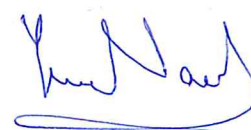
PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 162/16	TP 100/17	For appoint- ment of IRP	433(e)	Flipkart Internet Pvt. Ltd., Vs Pudu Lifestyle Products Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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YUNUS NAWAZ
(FOR HAMMURABI)
AND SOLOMON
9916196676

PETITIONER/
OPERATIONAL
CREDITOR



Counsel for petitioner is present. He has filed a memo of withdrawal seeking permission of the Tribunal to withdraw the petition on the ground that the amount due from the corporate debtor is only Rs.200 lakhs and no IRP would agree to accept the brief.

Memo is recorded. Permission is granted.

Petition is dismissed ^{as withdrawn} vide separate orders.


MEMBER (J)


MEMBER (T)